

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

**Item No.219 – IA 748 of 2022**  
**Item No.220 – IA 929 of 2020**  
**Item No.221 – IA 476 of 2022**  
**Item No.222 – IA 89 of 2023**  
**In**  
**CP(IB) 324 of 2019**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Union Bank of India  
V/s  
RK Infratel Ltd

.....**Applicant**

.....**Respondent**

**Order delivered on 01/11/2023**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

Mr. Rajiv Chawla, Proxy Advocate for Mr. Arjun Sheth, Advocate for Resolution Professional  
Mr. K. Parth, Proxy Advocate for Mr. Nandish Chudgar, Advocate for the applicant in IA/89(AHM)2023  
Mr. Rajdeep Lahiri, Advocate a/w Sana Khan, Advocate for R- No. 19 in IA/748(AHM)2022 Mr. Janak Parmar, Adv. for R-6 & 7 in IA 929 of 2020  
Ms. Prutha Bhavsar, Proxy Advocate i/b Ms. Natasha Dhruvan Shah, Advocate for R-4,8 and 9  
Ms. Maithili Mehta, for Income Tax  
Mr. Vinod Kumar Ambavat- Resolution Professional in person  
Mr. Atul Sharma, Advocate for Respondent No. 22 and 35 in IA 929 of 2020  
Mr. C.M. Gohil Advocate along with Mr. Jairag Vaghela, Advocate for Respondents 38 and 39 in IA 929 of 2020  
Ms. Hirva Dave, Advocate for Mr. Jaimin Dave, Advocate for Respondent No.34 in IA 929 of 2020

**ORDER**

**IA 748 of 2022, IA 929 of 2020, IA 476 of 2022 & IA 89 of 2023**

Ld. Counsel for the applicant has filed affidavit as well as order dated 18.10.2023 passed in CP(IB) 324 of 2019 seeking withdrawal of the IAs mentioned. Since CP(IB) 324 of 2019 is allowed to be withdrawn, IA 748 of 2022, IA 929 of 2020, IA 476 of 2022 and IA 89 of 2023 becomes infructuous, hence, disposed-off.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**